

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2668/2022

(Arising out of impugned final judgment and order dated 01-03-2021 in WP No. 25670/2019 passed by the High Court Of Judicature At Madras)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

PADMANABHAN KISHORE

Respondent(s)

(FOR ADMISSION and I.R.[FOR DISPOSAL])

Date : 20-10-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Balbir Singh LD ASG
Mr. Mukesh Kumar Maroria, AOR
Ms. Alka Agarwal, Adv.
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Mr. Naman Tondan, Adv.
Mr. Digvijay Dam, Adv.
Mr. Vishal Agarwal, Adv.

For Respondent(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Y. Arunagiri, Adv.
Mr. Ashok Kumar, Adv.
Mr. Rajagopal, Adv.
Mr. A.S. Vairawan, Adv.
Mr. R. Sudhakaran, Adv.
Mr. G.R. Vikash, Adv.
Mr. D. Subrahmanya Bhanu, Adv.
Mr. Rohan, Adv.
Mr. T. Hari Hara Sudhan, Adv.
Mr. P. Soma Sundaram, AOR

UPON hearing the counsel the Court made the following
O R D E R

Arguments concluded.

Judgment reserved.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS(R.S. NARAYANAN)
COURT MASTER

